

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 204/88
XXXXXX

198

DATE OF DECISION 12.4.1988

Mr. Mir Gulam Moinuddin

Petitioner

Mr. H. J. Acharya

Advocate for the Petitioner(s)

Versus

Union of India through General Manager
Western Rly. Bombay and 4 others. RespondentsMr. A. L. Kasturey

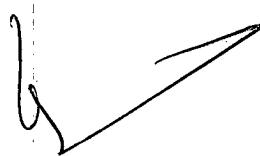
Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M. B. Mujumdar, Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No



(5)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

O.A.NO. 204/88

Mr. Mir Gulam Moinuddin,
50/8, Rly. Quarter,
Kandivili (W),
Bombay - 67.

Applicant

V/S.

Union of India
through
The General Manager,
Western Railway,
Churchgate, Bombay-20.
and four others.

Respondents

CORAM : Hon'ble Member (J) M.B.Mujumdar

Appearance :

Mr. H.J. Acharya
Advocate
for the Applicant

Mr. A.L. Kasturey
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 12.4.1988

(Per: M.B.Mujumdar, Member (J))

Heard Mr. H.J. Acharya, learned advocate for the applicant and Mr. A.L. Kasturey, learned advocate for the respondents.

2. Today the case is fixed for reply of the respondents and for hearing. But Mr. Acharya states that the respondents have agreed to change the birth date of the applicant from 7.3.1930 to 7.5.1931. Mr. Acharya has produced a copy of the letter dated 7.4.1988 from the General Manager (E) of the Western Railway. It reads as under :

"Sub: Alteration in date of birth - Class III staff - Engg. Deptt.

"Competent authority has accorded his sanction to the date of birth of Shri Gulam Moinuddin, Foreman (TT) Engineering Department, CCG being altered from 7.3.1930 to 7.5.1931 on the basis of Matriculation Certificate issued by Board of Secondary Education (MP), Bhopal. Necessary further action may be taken in the matter."

3. The original of the above letter was shown to me by Mr. Acharya.

4. In view of the above letter, the present application now does not survive. The application is, therefore, disposed of with no order as to costs.


(M.B. Mujumdar)
Member (J)